

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. IA 3169/2024 IN C.P. (IB)/2517(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 20.06.2024**

NAME OF THE PARTIES: - Nisha Chandwani Vs. Arun Kapoor
IN THE MATTER OF
Capri Global Capital Ltd
V/s
Monarch Brookfields LLP

Section: Sec 60(5) U/s 7 of Insolvency and Bankruptcy Code,2016.

ORDER

IA No. 3169/2024:- Adv. Abhishek Adke appeared for the Applicant. Adv. Vedit D. Kumat appeared for the Respondent. The present application has been filed by the Applicant i.e. Nisha Chandwani seeking amendment in the resolution plan by excluding Shop Nos. 12, 17 to 26 from the assets of the Corporate Debtor as decided by the Order dated 15.12.2023 passed by this Bench in IA No. 2226/2020. Counsel for the Respondent/Resolution Professional seeks time to file reply. Time granted. Let the reply be filed within a period of two weeks by serving an advance copy to the other side. List the matter on **18.07.2024** for final hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

SUSHIL

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)